

Government accommodation to the relative of retiring employees

2401. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether regularisation/ad-hoc allotment of Government accommodation in the case of retiring employees is given in the next below type to the entitled type to a son, unmarried daughter or wife or husband, as the case may be provided the retiring employee or a dependent member of his family does not own a house in the place of his/her posting;

(b) whether Government propose to allow such allotment/regularisation on compassionate ground to the dependants of retiring employees including daughters-in-law unconditionally; and

(c) if not, the reasons thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) and (c). In view of the acute shortage of the general pool accommodation, there is no proposal to extent the facility to other dependents of the retiring employees including daughters-in-law unconditionally or otherwise.

[*Translation*]

Wages of unorganised labour

2402. SHRI GANGA CHARAN LODHI: Will the Minister of LABOUR be pleased to state:

(a) the steps taken by Government so far to ensure payment of wages at prescribed rates to unorganised labourers in different parts of the country and to solve their problems;

(b) whether Government propose to increase the minimum wages in view of rising prices in the country; and if so, when;

(c) whether there is any Government scheme for their socio-economic development; and if so, the details thereof; and

(d) if not, the reason therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) The States are the appropriate Governments for fixing/revising rates of minimum wages, as well as their enforcement. The Central Government have periodically urged the States to revise minimum wages and also enforce them more vigorously.

(b) The Government propose to recommend to the State Governments an increased level of wages below which the minimum rates of wages should not be fixed. Guidelines have also been issued to State Governments to revise the minimum wages once in 2 years or on arise of 50 points in the Consumer Price Index, whichever is earlier.

(c) and (d). Apart from various labour laws under which different categories of workers in the rural areas are covered, the package of poverty alleviation programmes, such as Integrated Rural Development Programme and Nehru Rozgar Yojna are aimed at giving self-employment and wage employment to the poorest sections of the community which substantially includes rural labour.

[*English*]

Chambal command area development phase-II

2403. CH. JAGDEEP DHANKHAR: Will the Minister of WATER RESOURCES be pleased to state: